

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

CUSTOMS Appeal No. 208 of 2012-DB

[Arising out of Order-in-Original/Appeal No KDL-COMMR-04-2012-13 dated 25.05.2012 passed by Commissioner of CUSTOMS-KANDLA]

Goralal Arya Impex Pvt Ltd

...Appellant

Wz-875, Rani Bagh,
Near Bus Stand,
Delhi -110034

VERSUS

C.C.-Kandla

...Respondent

Custom House,
Near Balaji Temple,
Kandla,
Gujarat

WITH

- i. Custom Appeal No. 209 of 2012 (Vijay Sharma)**
- ii. Custom Appeal No. 210 of 2012 (Prateek Jindal)**
- iii. Custom Appeal No. 211 of 2012 (Subhash Jindal)**

APPEARANCE:

None for the Appellant

Sh. Kalpesh P Shah, Assistant Commissioner (Authorized representative) for the Respondent

**CORAM: HON'BLE MEMBER (TECHNICAL), MR. RAJU
HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA**

Final Order No. A/ 10179-10182 /2023

DATE OF HEARING:31.01.2023
DATE OF DECISION:31.01.2023

RAJU

The matter has been listed on 07.09.2022, 10.11.2022, 13.12.2022 ,but no one appeared. The notice was served through the office of AR for hearing today, still no one has appeared to represent the appellant. In terms of Rule 20 of CESTAT procedural Rule. The appeals are dismissed for non-

prosecution. The appellant has liberty to approach this Tribunal with sufficient grounds if they wish to pursue their appeal by filing suitable application.

(Dictated & pronounced in the open court)

(Raju)
Member (Technical)

(Somesh Arora)
Member (Judicial)

Palak